

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos. 6460/DEL/2017 & 4790/DEL/2019  
Assessment Year : 2009-10**

**SUBHASH CHANDER  
KHANNA,  
H-352, NEW RAJINDER  
NAGAR,  
NEW DELHI – 60**

**Vs. ITO, WARD 50(3),  
NEW DELHI – 2**

**ALSO AT:**

**R-613, NEW RAJINDER  
NAGAR,  
NEW DELHI – 60  
(PAN: AIRPK2900N)**

**(Appellant)**

**(Respondent)**

Appellant by : Ms. Somya Jain, CA  
Respondent by : Sh. R.K. Gupta, Sr. DR.

Date of hearing : **15.04.2021**  
Date of pronouncement : **15.04.2021**

**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment year 2009-10 are directed against the respective orders of Learned CIT(A)-17 & CIT(A)-35, New Delhi.

2. However, the Assessee vide letter dated 03.2.2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect

under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in both the appeals.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.
5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 15<sup>th</sup> April, 2021.

Sd/-

**(KUL BHARAT)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar